



**Government of Jammu and Kashmir
Civil Secretariat: Home Department**

Notification

Srinagar, the 28th June, 2016

SRO 203; Whereas, the Government vide Notification SRO 297 dated 10.08.2007, appointed Additional District and Sessions Judge, Jammu as an Ex. Officio Arbitrator to make an award in respect of land measuring 374 Kanals and 05 Marlas situated at Village Deeli, Tehsil and District Jammu; and

Whereas, vide SRO No. 19 dated 16.01.2008, SRO No. 177 dated 12.06.2008, SRO No. 396 dated 15.12.2008, SRO No. 84 dated 08.04.2009, SRO No. 296 dated 25.09.2009, SRO No. 127 dated 19.03.2010, SRO No. 438 dated 30.11.2010, SRO No. 234 dated 26.07.2011 and SRO No. 08 dated 05.01.2012, further extension was granted to the Arbitrator for making the Award; and

Whereas, the said Arbitrator could not complete the arbitration proceedings and make the award within the stipulated period of time; and

Whereas, the Additional District Judge, Jammu, vide letter No. 372/ADJ dated 08.12.2015 has requested for extension in time by a period of four months to enable him to conclude the proceedings and make the Award; and

Whereas, after examining the matter in consultation with the Department of Law, Justice and Parliamentary Affairs, the Government, has decided that further extension be granted to the Arbitrator to complete the Arbitration proceedings.

Now, therefore, in exercise of powers conferred under sub-rule (1) of rule 10 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Rules, 1969, the Government hereby directs that the time for making the award shall and shall always be deemed to have been extended by a further period of four months, during which the Arbitrator shall make the award positively and no further extension shall be granted.

By order of the Government of Jammu and Kashmir.

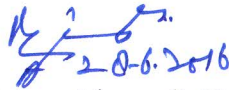
Sd/-
(R. K. Goyal) IAS
Principal Secretary to Government
Home Department

No:- Home/Land-Acq/138/2015

Dated: 28-06-2016

Copy to the:-

1. Divisional Commissioner, Jammu.
2. Commissioner/Secretary to Government, Revenue Department.
3. Commissioner/ Secretary to Government, Department of Law, Justice and Parliamentary Affairs J&K Srinagar (w.s.7.c.).
4. Deputy Commissioner, Jammu.
5. Addl. District Judge Jammu. This is with reference to letter No. 372/ADJ dated 08.12.2015.
6. Defence Estates Officer, Jammu Circle, Jammu.
7. Stock file.


(Mushtaq Ahmad) KAS
Deputy Secretary to Government
Home Department